

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

Appeal No. 144/252/ND/17

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
23.11.2017**

**NAME OF THE COMPANY: Creatigies Communication Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Sharad Rajwanshi, FCS, PCS for the Applicant

Ms. Lakshmi Gurung, Standing Counsel for Income Tax Deptt.

**ORDER**


Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department accepts notice of this application. Let reply be filed.

It has been contended on behalf of the Petitioner that there is no default on their part. It is submitted that till August 2016 all returns have been filed for the financial year ending 31.3.2016, but despite the same the name of the Respondent company has arbitrarily been stuck off by the ROC.

Given this situation, striking off the name of the Petitioner company in the office of the ROC is not warranted.

Despite notice being served on the ROC, none is present on their behalf. Fresh notice be issued requiring them to file their reply within one week.

To come up for further consideration on 1<sup>st</sup> December, 2017.

  
(S. K. Mohapatra)  
Member (T)

  
(Ina malhotra)  
Member (J)